

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

## Usurious Loans (Madras Amendment) Act, 1936 08 of 1937

[02 March 1937]

#### CONTENTS

- 1. Short title, extent and application
- 2. Amendment of section 3

# Usurious Loans (Madras Amendment) Act, 1936 08 of 1937

[02 March 1937]

#### **PREAMBLE**

An Act to amend the Usurious Loans Act, 1918 (Central Act X of 1918), in its application to the Presidency of Madras, for certain purposes.

WHEREAS it is expedient to amend the Usurious Loans Act, 1918 (Central Act X of 1918), in its application to the Presidency of Madras, for the purpose hereinafter appearing;

AND WHEREAS the previous sanction of the Governor-General has been obtained to the passing of this Act;

It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated 4th November 1936, Part IV, pages 360-361.

### 1. Short title, extent and application :-

- (1) This Act may be called the Usurious Loans (Madras Amendment) Act, 1936.
- (2) It extends to the whole of the Presidency of Madras.
- (3) The provisions of this Act shall apply to all suits to which the Usurious Loans Act, 1918 (Central Act X of 1918) (hereinafter referred to as the said Act), would apply and which are pending on, or are instituted on or after, the date of the commencement of this Act.

#### 2. Amendment of section 3:-

In section 3 of the said Act--

- (i) in sub-section (1), for the words, letters and brackets beginning with "has reason to believe" and ending with "any of the following powers, namely, may," the following shall be substituted, namely:-
- "has reason to believe that the transaction was, as between the parties thereto, substantially unfair, the Court shall exercise one or more of the following powers, namely,--";
- (ii) the Explanation to the same sub-section shall be renumberedas Explanation II and the following shall be inserted as Explanation 1, namely:--
- "Explanation I.--if the interest is excessive, the Court; shall presume that the transaction was substantially unfair; but such presumption may be rebutted by proof of special circumstances justifying the rate of interest.";
- (iii) to clause (b) of sub-section (2), the following proviso shall be added, namely:--
- "provided that in the case of loans to agriculturists if compound interest is charged, the Court shall presume than the interest is excessive"; and
- (iv) the Explanation to clause (d) of the same sub-section shall be omitted.